

ACT No. XX OF 1885.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 16th
October 1885.)*

An Act to postpone for a limited time the operation of certain provisions of the Bengal Tenancy Act, 1885.

VIII of 1885.

WHEREAS it is provided by the Bengal Tenancy Act, 1885, that that Act shall come into force on such date as the Local Government, with the previous sanction of the Governor General in Council, may, by notification in the local official Gazette, appoint in this behalf ;

And whereas, in exercise of the power thus conferred, the Local Government, with the previous sanction of the Governor General in Council, has, by a notification in the local official Gazette, appointed the first day of November, 1885, as the date on which the said Act is to come into force ;

And whereas it is convenient that certain portions of the said Act relating to deposits of rent and distraint should not come into force until a later date ;

It is hereby enacted as follows :—

1. Notwithstanding anything contained in the said notification—

- (a) the provisions of sections 61 to 64, both inclusive, and of Chapter XII, of the said Act, except such of those provisions as confer powers to make rules, shall come into force on such date, not later than the first day of February, 1886, as the Local Government, after the passing of this Act, may, by notification in the local official Gazette, appoint in

this

Postponement of operation of deposit and distraint provisions.

this behalf, or, if no date is so appointed, on the first day of February, 1886, and not before ;

- (b) until those provisions come into force, the enactments specified in Schedule I annexed to the said Act shall, in so far as they relate to deposits of rent and distraint, continue in force, and all references to those provisions in other portions of the said Act shall, so far as may be, be read as if they were made to the corresponding provisions of the said enactments.